

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**STARRED QUESTION NO. 349**  
(TO BE ANSWERED ON 18.03.2020)

**DISCREPANCIES/LOOPHOLES IN ANTI-CORRUPTION LAWS AND RULES**

†\*349. SHRIMATI RANJEETA KOLI:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has received complaints of discrepancies/loopholes in anti-corruption laws and rules due to which awarding punishment to the people involved in corruption is delayed;
- (b) if so, the details thereof during the last three years along with the reaction of the Government thereto; and
- (c) the extent to which success has been achieved in the efforts made by the Government to remove the said discrepancies/loopholes during the last three years?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) to (c): A Statement is laid on the Table of the House.

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**STATEMENT REFERRED TO IN REPLY TO THE PARTS (A) TO (C) OF THE LOK SABHA STARRED QUESTION NO. 349 FOR ANSWER ON 18.03.2020 RAISED BY SHRIMATI RANJEETA KOLI, MP REGARDING DISCREPANCIES/LOOPHOLES IN ANTI-CORRUPTION LAWS AND RULES**

(a) to (c): The Government has not received any specific complaints as regards discrepancies/loopholes in anti-corruption laws and rules due to which awarding punishment to the people involved in corruption is delayed. However, the cases challenging the amendments to the substantive law i.e., the Prevention of Corruption (PC) Act, 1988, as amended in July, 2018, are subjudice before the Apex Court and several High Courts.

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